

BEFORE THE SUPREME COURT SPECIAL LOK ADALAT

Transfer Petition(s) (Civil) No(s). 1108/2024

NEHA JIGNESH AGRAWAL

Petitioner(s)

VERSUS

JIGNESH RAJENDRAPRASAD AGRAWAL

Respondent(s)

(FOR ADMISSION and IA No.89172/2024-EX-PARTE STAY and IA No.89173/2024-EXEMPTION FROM FILING O.T. and IA No.89177/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 31-07-2024

PRESENT :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE K.V. VISWANATHAN
MR. BASAVA PRABHU PATIL, SENIOR ADVOCATE
MS. ANINDITA PUJARI, ADVOCATE-ON-RECORD

For Petitioner(s) Mr. Abhay Singh, AOR
Mrs. Ankita Agarwal, Adv.

For Respondent(s)

A W A R D

The respondent, Jignesh Rajendraprasad Agrawal, who is present in person, has stated that he has no objection if the present transfer petition is allowed.

Accordingly, Family Suit No. 222 of 2023 titled "*Jignesh Rajendraprasad Agrawal vs. Neha Jignesh Agrawal*" pending before the Principal Judge, Family Court, Ahmedabad, Gujarat is directed to be transferred to the court of District Judge, Dr. Ambedkar Nagar (Mhow), Indore, Madhya Pradesh, who may hear the case himself or assign it to a court of competent jurisdiction.

Records of the case would be immediately transferred to the transferee court.

To cut short delay, parties are directed to appear before the transferee court on 12.09.2024. On the said date and thereafter, the parties may appear in-person or through the authorized representatives, or through video-conferencing if the said facility is available in the transferee court.

In case there is non-appearance on behalf of any party on the date fixed by this Court, notice would be issued by the transferee court to the defaulting party.

Recording the aforesaid, the transfer petition is allowed in the Special Lok Adalat.

[ANINDITA PUJARI, AOR]

[BASAVA PRABHU PATIL, SR. ADV.]

[K.V. VISWANATHAN]

J.

[SANJIV KHANNA]

J.